

Group 'A'	156
Group 'B'	35
Group 'C'	584
Group 'D'	12
Total	787

(b) Action for filling up has been initiated in respect of more than 700 posts. The various stages reached in the filling up process include circulation of posts, inviting applications, verification of antecedents of selected candidates and issue of appointment letters.

(c) Filling up vacant posts in the CBI often involves coordination and consultation with different agencies like UPSC, SSC, State Governments, other Ministries/Organisations etc. and, therefore, it is not possible to give a fixed time frame for it.

Task Force for Private Investors

534. SHRI SADASHIV RAO D. MANDLIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has constituted any special task force to promote private investment in the sector of telecommunication; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) and (b) Department of Telecommunications has constituted a Focus Action Group (FAG) on Private Investment and not a Special Task Force. It is in the nature of internal administrative arrangement, which has been considered useful in giving focussed attention and coordinated review and follow-up. The membership of FAG comprises senior officers concerned with different aspects of the work involved who as FAG meet periodically with a view to improve efficiency of implementation of related work pertaining to private telecome projects.

[English]

Agreement with Naga People

535. SHRI K.A. SANGTAM: Will the PRIME MINISTER be pleased to state:

(a) whether the 16-point Agreement between the Union Government and the Naga people has been placed under the Ministry of Home Affairs without obtaining the consent of the people of Nagaland as envisaged under the third point of the agreement;

(b) if so, the reasons therefor;

(c) whether the Government propose to again place the same under the Ministry of External Affairs to protect the rights of Naga people;

(d) if not, the reasons therefor; and

(e) the other measures being taken to safeguard the interest of Naga people as promised under 16-point Agreement?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) to (e) The information is being collected and will be placed on the Table of the House.

Additional Plan Funds

536. DR. SUGUNA KUMARI CHELLAMELA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have released the additional plan assistance of Rs. 700 crores to Andhra Pradesh Government which was agreed to during the year 1995;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) The Union Government had not agreed to provide additional plan assistance of Rs. 700 crores in 1995.

(b) and (c) Does not arise.

Norms for Transfers

537. SHRI BALASAHEB VIKHE PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether some senior bureaucrats were recently transferred in a very arbitrary manner;

(b) if so, whether the Government follow any norms for transfer of bureaucrats;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and in what manner Government propose to insulate officials handling sensitive posts from the hazards of frequent transfers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE): (SHRI KADAMBUR M.R. JANARTHANAN): (a) No, Sir.

(b) and (c) Para 17.01 of the Central Staffing Scheme prescribes the periods of tenure for posts at different levels, as below:

(i) Under Secretary: 3 years

(ii) Deputy Secretary: 4 years

(iii) Director: 5 years

(iv) Joint Secretary 5 years

(v) Additional Secretary 4 years

(vi) An officer holding the post of Joint Secretary or equivalent, when appointed to a post under the Government of India at the level of Additional Secretary, would have a tenure of 3 years from the